IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI COURT-III

Appeal No.261/2017

In the matter of:

Aadhunik Packers & Movers Ltd.

....PETITIONER

Vs

Registrar of Companies

.. RESPONDENT

SECTION:

Under Section 252 (1)

Order delivered on 19.12.2017

Coram:

R. VARADHARAJAN,

Hon'ble Member (Judicial)

For the Petitioner /applicant

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For the Respondent/Corporate Debtor: -

For the Intervener

: Mr. Manish Raj, Co. Prosecutor Ms. Lakshmi Gurung, Standing Counsel, Income tax Deptt.

ORDER

Learned Counsel for the petitioner is present. It is represented by the Ld.I Counsel for the petitioner that an advance copy of the Appeal along with its annexures have been duly served on the Respondent/ROC on 14.12.2017 as evidenced from the endorsement made on the face of the copy. Ld. representative for the ROC is also present and seeks some time to file reply/objections, if any, to the Appeal. Ld. representative for the Income tax Department , Ms. Lakshmi Gurung, Standing Counsel appearing in this Tribunal for income tax matters is also present and seeks some time to file the observations/objections upon service of the copy of the appeal and its annexures.





Let the Appellant serve a copy of the Appeal and its annexure to the jurisdictional office of the Income tax Department which completed the last assessment of the Company prior to its striking off as well as to the Ld. Standing Counsel, Ms. Lakshmi Gurung, appearing for the IT Department. ROC and Income tax Department to respond within a period of four weeks from today and an advance copy of the reply/objections shall also be made available to the Ld. Counsel for the Appellant. Thereafter, the Appellant to file its rejoinder, if any, within a period of 2 weeks thereafter.

Post the matter for enquiry on 07.2.2018.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit 19.12.2017